NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1267/(MAH)/2017 M.A. No. 558/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017

NAME OF THE PARTIES:

Punjab National Bank

V/s.

Linkson International Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION CS Manish Baldern R.P. 10 2. Athul Laji Adv. for Resolution Professional.

MA 558/2017 in CP No. 1267/I&BP/NCLT/MB/MAH/2017

The Counsel for the Applicant/Resolution Professional is present.

On the application moved by the Insolvency Resolution Professional (IRP) stating that Directors of the Corporate Debtor company i.e. R2 and R3 are not cooperating in providing books of accounts of the company and other details in respect to the company, R2 and R3 are hereby directed to cooperate with the IRP in providing books of accounts of the company as well as other documents for letting the IRP to proceed further to prepare information of memorandum so as to place it before the Committee of Creditors within 7 days hereof.

List this application on 12.12.2017.

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)